

12.10.2000

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

We have heard counsel for the applicant and Shri Ashok Mohiley, learned counsel for the respondents.

This application has been filed challenging the order dated 6.6.2000 by which the representation of the applicant for the upgradation of salary has been rejected. After hearing counsel for the applicant at length and on perusal of the impugned order we do not find any merit calling for our interference. The application is dismissed with no order as to costs.

  
MEMBER (A)

  
VICE CHAIRMAN

Uv/